

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3,
SUB-SECTION (i)]

Government of India
Ministry of Finance
(Department of Revenue)
(Central Board of Indirect Taxes and Customs)

Notification No. ...12...../2020-Customs (N.T.)

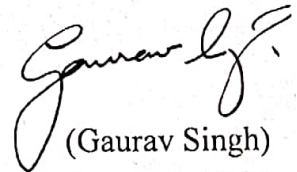
New Delhi, the 11th February, 2020

G.S.R. (E). - In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs, hereby makes following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/97-Customs (N.T.), dated the 2nd April, 1997, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 193(E), dated the 2nd April, 1997, namely:-

In the said notification, in the TABLE, against serial number 6, relating to the State of Karnataka, in columns (3) and (4), after the entries the following entries shall be inserted, namely:-

(3)	(4)
“(v) Vemgal Industrial Area, Koorgal Village, Kolar Taluk and Kolar District.	Unloading of imported goods and loading of export goods.”

[F. No. 434/10/2017-Cus IV]


(Gaurav Singh)

Deputy Secretary (Tax Research Unit)

Note: - The principal notification No. 12/97-Customs (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 193 (E), dated the 2nd April, 1997 and last amended by notification No. 58/2019-Customs (N.T.), dated the 8th August, 2019 *vide* number G.S.R. 566(E), dated the 8th August, 2019.